

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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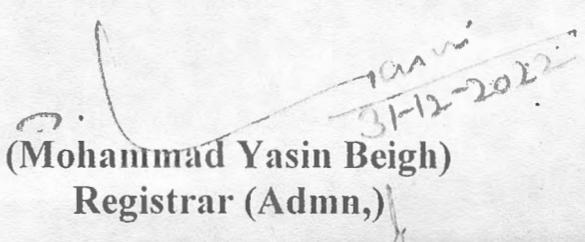
Subject: Transfer of Advocate License of Mr. Azim Mushtaq, Advocate.

NOTIFICATION

No. 02 of 2023 /RG/LP Dated 02/01/2023

In pursuance of Bar Council of India Resolution No.1-F/2018 (Transfer) dated 22.08.2018, Shri Azim Mushtaq, Advocate S/O Shri Mushtaq Ahmad Pandith R/O Village Jalalabad, Sopore, District Baramulla, upon transfer of his enrolment from Bar Council of Delhi, is brought on the roll of Jammu and Kashmir Bar Council.

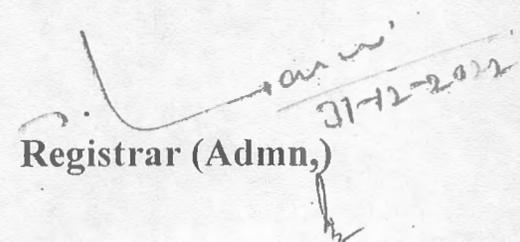
By Order.


(Mohanmad Yasin Beigh)
Registrar (Admn.)

No: 16-23 - RG/LP Dated: 02-01-2023

Copy forwarded to the:-

1. Principal District & Sessions Judge, Baramulla.
2. Secretary Bar Council of India, New Delhi for information and necessary action.
3. Manager Govt. Press, Jammu for publication in the next issue of Government Gazettee.
4. President, J&K High Court Bar Association, Srinagar.
5. President, District Bar Association, Baramulla.
6. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
7. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
8. Mr. Azim Mushtaq, Advocate S/O Sh. Mushtaq Ahmad Pandith R/O Village Jalabad, Sopore, District Baramulla.


Registrar (Admn.)